

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3887
ANSWERED ON:19.04.2005
RELOCATION OF MARKET
Jha Shri Raghunath

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government of Delhi has constituted a high level committee for relocation of dangerous markets;
- (b) if so, the details thereof and the recommendations made by that committee alongwith the follow-up action taken thereon;
- (c) whether the unauthorised constructions and encroachments in regular markets like Sarojini Nagar, Lajpat Nagar, Karol Bagh, Chandni Chowk, Sadar Bazar etc. create hindrances for fire tenders in reaching to the fire accident site-easily/smoothly;
- (d) the steps taken/being taken to ensure that the fire tenders are able to reach the interiors of the market etc.; and
- (e) the action taken by the Government to remove unauthorised constructions/ encroachments in the regular markets?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIS. REGUPATHY)

(a) & (b): The Government of National Capital Territory of Delhi has constituted a Committee under the chairmanship of the Chief Secretary to pinpoint the major causes of fires in Delhi and recommend corrective measures. The committee has not submitted its report so far.

(c) to (e): The New Delhi Municipal Council has reported that the entire area of Sarojini Nagar market is encroachment-free and there is no hindrance for the fire tenders to reach any point of the market. The Municipal Corporation of Delhi has reported that as and when any unauthorized construction/encroachment is noticed in the area falling within its jurisdiction, necessary action is taken to remove such unauthorized construction/encroachment under various provisions of Delhi Municipal Corporation Act, 1957.